

C O N T E N T S

**Fifteenth Series, Vol.XIV, Sixth Session, 2010/1932 (Saka)
No.10, Wednesday, November 24, 2010/Agrahayana 3, 1932(Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.201 to 220	3-55
Unstarred Question Nos.2301 to 2530	56-464
 PAPERS LAID ON THE TABLE	 465-472
 COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS	
10 th and 11 th Reports	473
 PUBLIC ACCOUNTS COMMITTEE	
Statements	473-474
 (i) STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 48 DATED 28.07.2010 REGARDING FLOOD CONTROL AND MANAGEMENT ALONGWITH REASONS FOR DELAY	
Shri Pawan Kumar Bansal	475
 (ii) STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 40 DATED 10.11.2010 REGARDING ENVIRONMENTAL CLEARANCE TO VARIOUS PROJECTS	
Shri Jairam Ramesh	476-477

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS)- 2010-11	478
DEMANDS FOR EXCESS GRANTS (RAILWAYS)- 2008-09	479
MATTERS UNDER RULE 377	479-489
(i) Need to double railway line between Madurai and Virudhunagar in Tamil Nadu	
Shri N.S.V. Chitthan	479
(ii) Need to relax the norms of minimum population requirement for setting up Community and Primary Health Centres in Barmer Parliamentary constituency, Rajasthan	
Shri Harish Choudhary	480
(iii) Need to ban future trading in essential food commodities in the country	
Shri Sajjan Verma	481
(iv) Need to give fixed term of posting to civil servants	
Dr. P.L.Punia	482
(v) Need to make available fertilizers like D.A.P. and Urea to farmers in Uttar Pradesh	
Shri Jagdambika Pal	482
(vi) Need to provide adequate compensation to the families of farmers who committed suicides in Western Orissa and also provide compensation to farmers who suffered crop-failure in the State	
Shri Bhakta Charan Das	483
(vii) Need to monitor the road projects under Pradhan Mantri Gram Sadak Yojana in Mangaldoi Parliamentary constituency, Assam to ensure timely completion and construction of roads as per the specified norms	
Shri Ramen Deka	484

- (viii) Need to restore the allocation of rice and wheat from Central Pool to APL card-holders in Chhattisgarh
 Km. Saroj Pandey 485
- (ix) Need to open a Computerised Railway Reservation Counter in Orchha, Madhya Pradesh
 Dr. Virendra Kumar 486
- (x) Need to undertake repair works on N.H. 7 from Vela to Katni and N.H. 75 from Vela to Khajuraho and accord approval for a bye-pass on N.H. 75 in Satna City under Satna Parliamentary constituency, Madhya Pradesh
 Shri Ganesh Singh 486
- (xi) Need to complete the construction work on Mumbai-Pune Section of National Highway No. 4 (Mumbai-Pune) and stop collection of toll tax on the National Highway till the work on the section is completed
 Shri Gajanan D. Babar 487
- (xii) Need to amend the Bombay Port Trust Act, 1879 in order to enable the Municipal Corporation of Greater Mumbai to levy property tax either on the basis of the capital value of the properties or their rateable value
 Dr. Sanjeev Ganesh Naik 488
- (xiii) Need to open a Kendriya Vidyalaya in Pudukottai district, Tamil Nadu
 Shri P. Kumar 489

<u>ANNEXURE – I</u>	490-495
Member-wise Index to Starred Questions	490
Member-wise Index to Unstarred Questions	491-495
<u>ANNEXURE – II</u>	496-498
Ministry-wise Index to Starred Questions	496
Ministry-wise Index to Unstarred Questions	497-498

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Wednesday, November 24, 2010/Agrahayana 3, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (व्यवधान)

11.04 ¼ hrs.

At this stage Shri Shailendra Kumar, Shri Ganesh Singh, Shri Chandrakant Khaire and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

अध्यक्ष महोदया: प्रश्न संख्या- 201 - श्री हरीश चौधरी ।

... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ...**

अध्यक्ष महोदया: कृपया अपनी-अपनी सीट्स पर जाएं और प्रश्न काल को चलने दीजिए।

... (व्यवधान)

श्री हरीश चौधरी (बाड़मेर): माननीय अध्यक्ष महोदया, ... (व्यवधान)

11.01 hrs.

At this stage Chaudhary Lal Singh and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

MADAM SPEAKER: Please go back to your seats.

... *(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet at 12 Noon.

11.02 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

* Not recorded.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

... (*Interruptions*)

12.0 ¼ hrs

At this stage, Shri Ganesh Singh, Shri P. Kumar, Shri Shailendra Kumar, Shri Chandrakant Khaire and some other hon. Members came and stood on the floor near the Table

... (*Interruptions*)

MR. DEPUTY-SPEAKER: The House shall now take up Papers to be laid on the Table.

12.0 ½ hrs.**PAPERS LAID ON THE TABLE**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri S.M. Krishna, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the Passports Act, 1967:-
 - (i) The Passports Application (Facilitation and Processing) Rules, 2010 published in Notification No. G.S.R. 371(E) in Gazette of India dated 3rd May, 2010.
 - (ii) The Passports (Amendment) Rules, 2010 published in Notification No. G.S.R. 372(E) in Gazette of India dated 3rd May, 2010.
 - (iii) The Passports (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 675(E) in Gazette of India dated 12th August, 2010.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3319/15/10)

- (3) A copy of the Notification No. G.S.R. 370(E) published in Gazette of India dated 3rd May, 2010, authorizing Commissioners of Police, Chennai City, Chennai Suburban, Coimbatore, Tiruchirappalli, Madurai, Tirunelveli and Salem and the Collectors of all the Districts in Tamil Nadu to sanction prosecution on behalf of State Government of Tamil Nadu in respect of the offences under Section 12 of the said Act within their respective territorial jurisdiction issued under Section 15 of the Passports Act, 1967.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 3320/15/10)

- (5) A copy of the Administrative Report (Hindi and English versions) of the Haj Committee of India, Mumbai, for the years 2002-2003 to 2008-2009 alongwith Audited Accounts, under sub-section (4) of Section 34 of the Haj Committee Act, 2002.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 3321/15/10)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) Section 26 of the Environment (Protection) Act, 1986:-
- (i) The Environment (Protection) Fifth (Amendment) Rules, 2010 published in Notification No. G.S.R. 739(E) in Gazette of India dated the 9th September, 2010.

- (ii) The Environment (Protection) (Sixth Amendment) Rules, 2010 published in Notification No. G.S.R. 809(E) in Gazette of India dated the 4th October, 2010.

(Placed in Library, See No. LT 3322/15/10)

- (2) A copy of the Notification No. S.O. 2718(E) (Hindi and English versions) published in Gazette of India dated 4th November, 2010, notifying the species of plants and animals which are on the verge of extinction, mentioned therein, in the State of Karnataka, issued under Section 38 of the Biological Diversity Act, 2002.

(Placed in Library, See No. LT 3323/15/10)

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri V. Narayanasamy, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
- (i) The Indian Police Service (Fixation of Cadre Strength) Eighteenth Amendment Regulations, 2010 published in Notification No. G.S.R. 619(E) in Gazette of India dated the 23rd July, 2010.
- (ii) The Indian Police Service (Pay) Twentieth Amendment Rules, 2010 published in Notification No. G.S.R. 620(E) in Gazette of India dated the 23rd July, 2010.
- (iii) The Indian Police Service (Fixation of Cadre Strength) Nineteenth Amendment Regulations, 2010 published in Notification No. G.S.R. 621(E) in Gazette of India dated the 23rd July, 2010.

- (iv) The Indian Police Service (Pay) Twenty First Amendment Rules, 2010 published in Notification No. G.S.R. 622(E) in Gazette of India dated the 23rd July, 2010.
- (v) The Indian Police Service (Fixation of Cadre Strength) Twentieth Amendment Regulations, 2010 published in Notification No. G.S.R. 623(E) in Gazette of India dated the 23rd July, 2010.
- (vi) The Indian Police Service (Pay) Twenty Second Amendment Rules, 2010 published in Notification No. G.S.R. 624(E) in Gazette of India dated the 23rd July, 2010.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Twenty-First Amendment Regulations, 2010 published in Notification No. G.S.R. 625(E) in Gazette of India dated the 23rd July, 2010.
- (viii) The Indian Police Service (Pay) Twenty Third Amendment Rules, 2010 published in Notification No. G.S.R. 626(E) in Gazette of India dated the 23rd July, 2010.
- (ix) The Indian Police Service (Fixation of Cadre Strength) Twenty Second Amendment Regulations, 2010 published in Notification No. G.S.R. 627(E) in Gazette of India dated the 23rd July, 2010.
- (x) The Indian Police Service (Pay) Twenty Fourth Amendment Rules, 2010 published in Notification No. G.S.R. 628(E) in Gazette of India dated the 23rd July, 2010.
- (xi) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2010 published in Notification No. G.S.R. 673(E) in Gazette of India dated the 11th August, 2010.
- (xii) The Indian Forest Service (Pay) Fourth Amendment Rules, 2010 published in Notification No. G.S.R. 674(E) in Gazette of India dated the 11th August, 2010.

- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 2010 published in Notification No. G.S.R. 688(E) in Gazette of India dated the 19th August, 2010.
- (xiv) The Indian Administrative Service (Pay) Twelfth Amendment Rules, 2010 published in Notification No. G.S.R. 689(E) in Gazette of India dated the 19th August, 2010.
- (xv) The Indian Police Service (Fixation of Cadre Strength) Twenty-third Amendment Regulations, 2010 published in Notification No. G.S.R. 724(E) in Gazette of India dated the 1st September, 2010.
- (xvi) The Indian Police Service (Pay) Twenty Fifth Amendment Rules, 2010 published in Notification No. G.S.R. 725(E) in Gazette of India dated the 1st September, 2010.
- (xvii) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 2010 published in Notification No. G.S.R. 835(E) in Gazette of India dated the 13th October, 2010.
- (xviii) The Indian Administrative Service (Pay) Thirteenth Amendment Rules, 2010 published in Notification No. G.S.R. 836(E) in Gazette of India dated the 13th October, 2010.
- (xix) The Indian Police Service (Fixation of Cadre Strength) Twenty fourth Amendment Regulations, 2010 published in Notification No. G.S.R. 878(E) in Gazette of India dated the 2nd November, 2010.
- (xx) The Indian Police Service (Pay) Twenty-Sixth Amendment Rules, 2010 published in Notification No. G.S.R. 879(E) in Gazette of India dated the 2nd November, 2010.
- (xxi) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 2010 published in Notification No. G.S.R. 898(E) in Gazette of India dated the 9th November, 2010.

TWELFTH LOK SABHA

4. Statement No. XLII Fourth Session, 1999
(Placed in Library, See No.LT 3328/15/10)

THIRTEENTH LOK SABHA

5. Statement No. XLIII Fourth Session, 2000
(Placed in Library, See No.LT 3329/15/10)
6. Statement No. XXXI Fifth Session, 2000
(Placed in Library, See No.LT 3330/15/10)
7. Statement No. XLVI Seventh Session, 2001
(Placed in Library, See No.LT 3331/15/10)
8. Statement No. XXX Twelfth Session, 2003
(Placed in Library, See No.LT 3332/15/10)
9. Statement No. XXVII Fourteenth Session, 2003
(Placed in Library, See No.LT 3333/15/10)

FOURTEENTH LOK SABHA

10. Statement No. XXIV Second Session, 2004
(Placed in Library, See No.LT 3334/15/10)
11. Statement No. XXII Third Session, 2004
(Placed in Library, See No.LT 3335/15/10)
12. Statement No. XXIII Fourth Session, 2005
(Placed in Library, See No.LT 3336/15/10)
13. Statement No. XX Fifth Session, 2005
(Placed in Library, See No.LT 3337/15/10)

14. Statement No. XIX Sixth Session, 2005
(Placed in Library, See No.LT 3338/15/10)
15. Statement No. XIX Seventh Session, 2005
(Placed in Library, See No.LT 3339/15/10)
16. Statement No. XVI Eighth Session, 2006
(Placed in Library, See No.LT 3340/15/10)
17. Statement No. XVI Ninth Session, 2006
(Placed in Library, See No.LT 3341/15/10)
18. Statement No. XV Tenth Session, 2007
(Placed in Library, See No.LT 3342/15/10)
19. Statement No. XIII Eleventh Session, 2007
(Placed in Library, See No.LT 3343/15/10)
20. Statement No. XII Twelfth Session, 2007
(Placed in Library, See No.LT 3344/15/10)
21. Statement No. X Thirteenth Session, 2008
(Placed in Library, See No.LT 3345/15/10)
22. Statement No. VIII Fourteenth Session, 2008
(Placed in Library, See No.LT 3346/15/10)
23. Statement No. VII Fifteenth Session, 2009
(Placed in Library, See No.LT 3347/15/10)

FIFTEENTH LOK SABHA

24. Statement No. VI Second Session, 2009
(Placed in Library, See No.LT 3348/15/10)

25. Statement No. IV Third Session, 2009
(Placed in Library, See No.LT 3349/15/10)

26. Statement No. IV Fourth Session, 2010
(Placed in Library, See No.LT 3350/15/10)

27. Statement No. I Fifth Session, 2010
(Placed in Library, See No.LT 3351/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Silchar, Silchar, for the year 2008-2009, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Silchar, Silchar, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT 3352/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2008-2009, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2008-2009.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No.LT 3353/15/10)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2008-2009.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No.LT 3354/15/10)

... (Interruptions)

12.01 hrs.**COMMITTEE ON PRIVATE MEMBER'S BILLS AND RESOLUTIONS
10th and 11th Reports**

श्री महेश जोशी (जयपुर): सभापति महोदय, मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति का दसवां और ग्यारहवां प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

... (Interruptions)

12.1 ¼ hrs.**PUBLIC ACCOUNTS COMMITTEE****Statements**

SHRI ARUNA KUMAR VUNDAVALLI (RAJAHMUNDRY): I beg to lay on the Table the Statements (Hindi and English versions) showing Action Taken by Government on the Observations/Recommendations contained in the following Action Taken Reports of the Public Accounts Committee:-

- (i) 45th Report (14th Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2003-04)".
- (ii) 62nd Report (14th Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2004-05)".
- (iii) 63rd Report (14th Lok Sabha) on "National AIDS Control Programme".
- (iv) 65th Report (14th Lok Sabha) on "Management of Projects relating to Utilisation and Conservation of Soil and Water Undertaken by Institutes of ICAR".
- (v) 66th Report (14th Lok Sabha) on "Sarva Shiksha Abhiyan (SSA)".
- (vi) 71st Report (14th Lok Sabha) on "Delay in finalization of Demands".

(vii) 76th Report (14th Lok Sabha) on “Functioning of Employees’ State Insurance Corporation (ESIC)”.

(viii) 82nd Report (14th Lok Sabha) on “Pradhan Mantri Gram Sadak Yojana (PMGSY)”.

(ix) 2nd Report (15th Lok Sabha) on “Management of Foodgrains”.

(x) 3rd Report (15th Lok Sabha) on “Accelerated Power Development and Reforms Programme (APDRP)”.

(xi) 5th Report (15th Lok Sabha) on “Tsunami Relief and Rehabilitation”.

... (*Interruptions*)

12.01 ½ hrs.**(i) STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 48 DATED 28.07.2010 REGARDING FLOOD CONTROL AND MANAGEMENT ALONGWITH REASONS FOR DELAY ***

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, I beg to lay a statement correcting the reply given to the Lok Sabha Starred Question No.48 on 28th July, 2010 regarding Flood Control and Management, raised by Shri Vishwa Mohan Kumar and Shri Ashok Kumar Rawat.

Lok Sabha Starred Question No.48 regarding "Flood Control and Management" raised by Hon. Members Shri Vishwa Mohan Kumar and Shri Ashok Kumar Rawat was answered on 28.7.2010. In Annexure IV to the Statement referred to in the reply, details of "State-wise proposals approved during 6th meeting of Empowered Committee held on 12.7.2010 under Flood Management Programme" has been given. I have to inform this august House that during the 6th meeting of Empowered Committee on Flood Management Programme held on 12th July, 2010, 42 proposals of flood management and erosion control have been approved as intimated by the Ministry of Finance on 27th July, 2010 afternoon. One proposal from Gujarat (with Estimated Cost of Rs.11.85 crore only) was not approved for want of certain clarifications from the State Government, it has necessitated a correction in the reply to parts (c) to (e) of the aforesaid Question No. 48 of 28th July, 2010 to the effect that 42 proposals were approved during the 6th meeting of Empowered Committee held on 12.7.2010 under "Flood Management Programme" which include only one project of the State of Gujarat.

* Laid on the Table and also placed in Library See No. LT 3355/15/10.

However, this statement was not submitted in the prescribed time of one week due to procedural delay in examination of the matter.

A corrected reply is laid on the Table of the House.

... (*Interruptions*)

12.1 ¾ hrs.

(ii) STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 40 DATED 10.11.2010 REGARDING ENVIRONMENTAL CLEARANCE TO VARIOUS PROJECTS*

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on 10th November, 2010 to Starred Question No.40 by Shri P. Kumar and Dr. Padmasinha Bajirao Patil, Members of Parliament.



* Laid on the Table and also placed in Library See No. LT 3356/15/10.

12.02 hrs.**SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS)-2010-11**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMED): I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2010-11.

(Placed in Library, See No. LT 3357/15/10)

... (*Interruptions*)

12.02 ½ hrs.**DEMANDS FOR EXCESS GRANTS (RAILWAYS) –2008-09**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMED): I beg to present a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 2008-09.

(Placed in Library, See No. LT 3358/15/10)

... (*Interruptions*)

12.2 ¾ hrs.**MATTERS UNDER RULE 377***

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may hand over slips at the Table of the House immediately.

... (*Interruptions*)

(i) Need to double railway line between Madurai and Virudhunagar in Tamil Nadu

SHRI N.S.V. CHITTHAN (DINDIGUL): Madurai is the second largest city in Tamil Nadu and Virudhunagar is the commercial town south of Madurai. Now, there is only one railway track right from the days of Britishers. The distance between Madurai and Virudhunagar is 48 K.M. and there is heavy traffic load on this railway track. As a result of heavy traffic, frequent repairs in the rail line take place. From Virudhunagar there are double railway track of which one leads to Tuticorin and another to Tenkasi and Quilon. Hence, doubling between Madurai and Virudhunagar is most essential.

I urge upon the Minister of Railways to take necessary steps by allotting sufficient funds in the next Budget so that project could be taken for implementation quickly.

* Treated as laid on the Table

(ii) Need to relax the norms of minimum population requirement for setting up Community and Primary Health Centres in Barmer Parliamentary constituency, Rajasthan

श्री हरीश चौधरी (बाड़मेर): मेरे संसदीय क्षेत्र बाड़मेर का अधिकांश भाग अत्यंत दुर्गम क्षेत्र मरूस्थलीय क्षेत्र में पड़ता है, जिसमें जैसलमेर एवं बाड़मेर जिले पड़ते हैं। इन जिलों में छोटी-छोटी आबादी के दूर-दूर स्थित गांव हैं। भारत सरकार के प्राथमिक स्वास्थ्य केन्द्रों एवं अन्य स्वास्थ्य केन्द्रों का फायदा दूरी के कारण इन गांवों को नहीं मिल पा रहा है। एक प्राथमिक स्वास्थ्य केन्द्र बीस हजार की आबादी पर मिलता है जबकि जैसलमेर में 13 व्यक्ति प्रति किलोमीटर एवं बाड़मेर में 69 व्यक्ति प्रति किलोमीटर घनत्व में रहते हैं। उपरोक्त जिलों के मरूभूमि के बीमार एवं गर्भवती महिलाओं को प्राथमिक स्वास्थ्य केन्द्र एवं अन्य केन्द्रों में पहुंचना बहुत मुश्किल है। इन दिक्कतों को ध्यान में रखते हुए राजस्थान सरकार ने केन्द्र सरकार से राजस्थान के मरूस्थल क्षेत्रों में प्राथमिक स्वास्थ्य केन्द्रों को स्थापित करने हेतु जनसंख्या के स्थान पर दूरी के आधार पर मरूस्थलीय क्षेत्रों के लिए उप स्वास्थ्य केन्द्रों की स्थापना के लिए 3000 की बजाय 1500 जनसंख्या, प्राथमिक स्वास्थ्य केन्द्र के लिए बीस हजार की बजाय दस हजार एवं सामुदायिक स्वास्थ्य केन्द्र के लिए एक लाख से 50 हजार की आबादी का मापदंड बनाने का अनुरोध किया है, जिससे इस क्षेत्र में रहने वाले लोग केन्द्र सरकार की चिकित्सा सुविधाओं का लाभ उठा सके।

सदन के माध्यम से सरकार से अनुरोध है कि राजस्थान सरकार के सुझाव को शीघ्र विचार करवा कर इसे तत्काल लागू किया जाये, जिससे मरूभूमि क्षेत्र में रहने वाले गरीब लोग भारत सरकार द्वारा प्रदत्त सुविधाओं का लाभ उठा सकें।

(iii) Need to ban future trading in essential food commodities in the country

श्री सज्जन वर्मा (देवास): कृषि से जुड़े विभिन्न पहलुओं के संबंध में समय-समय पर अपनी सिफारिशें देने वाली संसदीय स्थाई समिति ने जुलाई, 2008 को अपनी रिपोर्ट संसद के पटल पर रखते हुए यह उल्लेख किया था कि कृषि उत्पादनों की कीमतों में कृत्रिम बढ़ोत्तरी के लिए देश का वायदा कारोबार जिम्मेदार है। किसानों को इस वायदे सौदे की तकनीकी जानकारी नहीं होने से इसका लाभ बिचौलिए ले जाते हैं और इन्हीं बिचौलियों की वजह से देश में खाद्य वस्तुओं की कीमतों में बनावटी उछाल आता रहता है।

केन्द्र सरकार द्वारा गठित उपभोक्ता मामलों के कार्य समूह ने सर्वानुमति से इसी तरह की रिपोर्ट में अपना अभिमत प्रस्तुत किया है कि आवश्यक वस्तुओं जैसे गेहूं, दलहन, खाद्य तेल, चावल और चीनी, चना, सोयाबीन, कपास, काली मिर्च, हल्दी, जीरा, सरसों, हरी इलायची आदि में वायदा कारोबार की अनुमति नहीं होनी चाहिए। क्योंकि जबसे वायदा कारोबारियों द्वारा आवश्यक वस्तुओं को इस कारोबार से जोड़ा गया है तब से देश में मंहगाई का प्रतिशत बढ़ा है।

(iv) Need to give fixed term of posting to civil servants

श्री पन्ना लाल पुनिया (बाराबंकी): भारतीय प्रशासनिक सेवा तथा अन्य अखिल भारतीय सेवाओं को केन्द्र एवं राज्य सरकारों से संबंधित प्रशासन की धुरी माना गया है। इन सेवाओं के अधिकारियों से यह अपेक्षा की जाती है कि वे कानून पर आधारित व्यवस्था लागू करने में ईमानदारी और मेहनत से कार्य करेंगे। कुछ समय से इन सेवाओं के अधिकारियों पर इतना अधिक मानसिक/प्रशासनिक दबाव देखा जा रहा है कि वे कुछ मामलों में हताश होकर आत्महत्याएं कर रहे हैं और कुछ अधिकारी इन महत्वपूर्ण सेवाओं से त्यागपत्र देकर निजी क्षेत्र अथवा गैर सरकारी संगठनों में नौकरी करने लगे हैं। ऐसे दृष्टांत भी मिले हैं कि एक साल में एक अधिकारी का 10 बार स्थानांतरण कर दिया गया है। माननीय उच्चतम न्यायालय के आदेशानुसार "सिविल सर्विस बोर्ड" की स्थापना प्रदेशों में की गई है। लेकिन यह भी कारगर साबित नहीं हुआ।

अतः मेरी मांग है कि केन्द्र और राज्यों में लोक सेवक अधिकारियों की कार्य अवधि का निर्धारण कर दिया जाना चाहिए, जिसका कड़ाई से पालन हो। यदि किसी अधिकारी द्वारा गलती की जाती है तो उन्हें स्थानांतरित करने की बजाय दंडित किये जाने की कार्यवाही की जानी चाहिए।

(v) Need to make available fertilizers like D.A.P. and Urea to farmers in Uttar Pradesh

श्री जगदम्बिका पाल (डुमरियागंज): देश के विभिन्न राज्यों में खासतौर से उत्तर प्रदेश में रबी की बुआई के अवसर पर किसानों की उनकी आवश्यकतानुसार खाद उपलब्ध नहीं हो पा रही है। इस समय पूरे देश में किसानों को गेहूं की बुआई के लिए डीएपी एवं यूरिया की आवश्यकता पड़ती है। परन्तु खाद उपलब्ध न होने के कारण उत्तर प्रदेश के किसानों के समक्ष गंभीर संकट पैदा हो गया है क्योंकि गेहूं की बुआई के लिए डी.ए.पी. एवं यूरिया को मिश्रित करके किसान खेत में खाद डालता है। खाद की भयंकर कमी होने के कारण पूर्वी उत्तर प्रदेश के सिद्धार्थनगर, बस्ती एवं संतकबीरनगर में डी.ए.पी. खाद, जिसकी कीमत 505 रुपये है, वह अन्य स्रोतों से 700 रुपये में किसानों को लेनी पड़ रही है। इसी तरह यूरिया, जिसकी कीमत 280 रुपये है, वह 400 रुपये में बिक रही है। केन्द्र द्वारा समुचित मात्रा में खाद उपलब्ध कराने के बावजूद किसानों को खाद उपलब्ध नहीं हो पा रही है। मेरा इस संबंध में केन्द्र सरकार से अनुरोध है कि वह उत्तर प्रदेश में किसानों को डी.ए.पी. एवं यूरिया खाद की उपलब्धता सुनिश्चित कराये।

(vi) Need to provide adequate compensation to the families of farmers who committed suicides in Western Orissa and also provide compensation to farmers who suffered crop-failure in the State

SHRI BHAKTA CHARAN DAS (KALAHANDI): More than 60 farmers in western Orissa have committed suicide due to crop-failure and subsequent heavy burden of debt. Forty-three farmers killed themselves towards the end of 2009. All of them having been small farmers, entirely dependent on monsoon for irrigation, sudden inflation culminating into their inaccessibility to expensive fertilizers and pesticides and their indebtedness from moneylenders between Rs. 10,000/- to 25,000/- at exorbitant rates some as high as 25 per cent, are some of the reasons for farmers' suicides.

Orissa has never seen farmers' suicide at this scale. Forty-three suicides are unprecedented. It is a distressing trend for a state where 80% farmers are small and marginal.

Over 40 farmers, most of them from western Orissa, have committed suicide in the last two months because of crop failure, erratic rainfall and attack by caterpillars. Despite this, the incidents of suicides by farmers are not being taken note of and they are being denied the much needed support and those farmers who have been given Silver Card and Gold Card as a mark of identities, they too have not yet received crop loss compensation or insurance benefits as announced by the State Government.

(vii) Need to monitor the road projects under Pradhan Mantri Gram Sadak Yojana in Mangaldoi Parliamentary constituency, Assam to ensure timely completion and construction of roads as per the specified norms

SHRI RAMEN DEKA (MANGALDOI): The quality of roads constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) in Assam is not good especially in the districts named Udalguri, Darrang, Kamrup (R) and Nalbari. These districts are under my constituency Mangaldoi. There is no proper system to monitor the PMGSY projects from the Central Government's side. The officials from State PWD do not attend District Vigilance Committee meeting with the local M.P. on one pretext or another. Further, the projects are not being completed in a time bound manner. Inordinate delay to complete the PMGSY projects leads the road communication in villages from bad to worse. In view of this, I urge upon the Central Government to intervene in the matter so that the benefit of Pradhan Mantri Gram Sadak Yojana (PMGSY) could reach properly to the people of Assam.

**(viii) Need to restore the allocation of rice and wheat from Central Pool to
APL card-holders in Chhattisgarh**

कुमारी सरोज पाण्डेय (दुर्ग): छत्तीसगढ़ द्वारा ए0पी0एल0 राशनकार्डधारियों को प्रतिमाह 35 किलो खाद्यान्न उपलब्ध कराया जाता है, जिस हेतु प्रतिमाह 93,000 मी. टन खाद्यान्न की आवश्यकता होती है। केन्द्र सरकार से ए0पी0एल0 योजना हेतु 15,000 मी0 टन गेहूं और 10,360 मी0 टन चावल प्राप्त हो रहा है। किंतु, वर्ष 2006-2007 तक प्रतिमाह 61,000 टन चावल का आबंटन प्राप्त हो रहा था, जिसे घटाकर वर्तमान में मात्र 10,360 मी0 टन कर दिया गया है। उक्त कटौती वर्ष 2006-2007 में सेंट्रल पूल में कम खाद्यान्न उपार्जन के कारण की गई थी, किंतु उसके बाद के वर्षों में रिकार्ड उपार्जन सेंट्रल पूल में किया गया है। पंजाब, हरियाणा, उत्तर प्रदेश जैसे राज्यों में खरीदे गये गेहूं और चावल के सुरक्षित भंडारण के लिए स्थान उपलब्ध नहीं है। ऐसी स्थिति में छत्तीसगढ़ को उसके आवश्यकता के अनुसार ए0पी0एल0 कार्डधारियों हेतु खाद्यान्न का आबंटन किया जाना चाहिए एवं उसे पूर्व निर्धारित आबंटन, जो कि 61000 टन चावल और 32000 गेहूं था, के अनुसार सेंट्रल पूल से खाद्यान्न जारी किया जाना चाहिए।

**(ix) Need to open a Computerised Railway Reservation Counter in Orchha,
Madhya Pradesh**

श्री वीरेन्द्र कुमार (टीकमगढ़): टीकमगढ़ संसदीय क्षेत्र के ओरछा धार्मिक एवं ऐतिहासिक दृष्टि से एक महत्वपूर्ण स्थान रखने वाली नगरी है। यह झांसी से 16 कि.मी. दूर झांसी-टीकमगढ़ मार्ग पर बेतवा नदी के किनारे भगवान रामराजा के मंदिर एवं ओरछा राज्य के पूर्व राजाओं द्वारा निर्मित नदी के किनारे बनी हुई छतरियों के कारण प्रसिद्धि रखती है, जहां देशी एवं विदेशी पर्यटक बहुत बड़ी संख्या में आते हैं। यहां से विदेशी पर्यटक चित्रकूट, इलाहाबाद एवं वाराणसी जाते हैं। किंतु, ओरछा में रेलवे द्वारा आरक्षण का कोई केन्द्र प्रारंभ नहीं किया गया है जबकि निजी क्षेत्र के लगभग ई टिकटिंग के केन्द्र चल रहे हैं, जहां विदेशी पर्यटकों से अनावश्यक ज्यादा राशि वसूल की जाती है, जिससे विदेशी सैलानियों में रेलवे के प्रति अविश्वास का भाव पैदा होता है तथा देश के प्रति भी अच्छा भाव लेकर नहीं जाते हैं।

अतः केन्द्र सरकार से अनुरोध है कि राष्ट्रीय छवि को "अतुल्य भारत" की तर्ज पर विदेशी पर्यटकों में बढ़ाने के लिए ओरछा में शीघ्र ही रेलवे विभाग द्वारा कम्प्यूटर आरक्षण प्रणाली शीघ्र ही आरंभ करवाने का सहयोग करें।

**(x) Need to undertake repair works on N.H. 7 from Vela to Katni and N.H. 75
from Vela to Khajuraho and accord approval for a bye-pass on N.H. 75 in
Satna City under Satna Parliamentary constituency, Madhya Pradesh**

श्री गणेश सिंह (सतना): मध्य प्रदेश के राष्ट्रीय राजमार्गों की हालत अत्यंत खराब है। मेरे लोक सभा क्षेत्र के अंतर्गत राष्ट्रीय राजमार्ग नं0 7, जो वेला से कटनी तक इतना खराब है कि चलना मुश्किल है। इसी तरह राष्ट्रीय राजमार्ग नं0 75 वेला से खजुराहो जहां बड़ी संख्या में विदेशी सैलानी आते जाते हैं, अत्यंत खराब है। वर्षों से उक्त सड़कों को 2 लेन से 4 लेन बनाने की बात हो रही है। तीन वर्ष पहले राष्ट्रीय राजमार्ग नं0 75 में सतना नगर में बाई पास के निर्माण के सर्वे हेतु एजेंसी तय की गई थी। राज्य शासन द्वारा भी डी.पी.आर. भेजे वर्षों हो गया, जिसकी आज तक स्वीकृति नहीं हो सकी।

मैं मांग करता हूं कि जल्द दोनों राष्ट्रीय राजमार्गों को सुधारा जाये तथा सतना बाईपास की स्वीकृति दी जाये।

(xi)Need to complete the construction work on Mumbai-Pune Section of National Highway No. 4 (Mumbai-Pune) and stop collection of toll tax on the National Highway till the work on the section is completed

श्री गजानन ध. बाबर (मावल): मैं आपके माध्यम से माननीय सड़क परिवहन एवं राजमार्ग मंत्री जी का ध्यान मुम्बई-पूना राष्ट्रीय राजमार्ग संख्या 4 की ओर आकर्षित कराना चाहता हूँ।

मुम्बई-पूना राष्ट्रीय राजमार्ग संख्या 4 पर सरकार द्वारा ठेकेदार को राष्ट्रीय राजमार्ग निर्माण हेतु काम दिया गया था, परंतु ठेकेदार द्वारा राजमार्ग निर्माण का काम पूरा नहीं किया गया और संबंधित विभाग द्वारा ठेकेदारों को राजमार्ग पर टोल टैक्स लेने की अनुमति प्रदान कर दी गई जबकि राष्ट्रीय राजमार्ग पर अभी भी 157 करोड़ रूपए से अधिक का काम बाकी है। महोदया, यह काम राजमार्ग के बीच-बीच में अधूरा करके छोड़ दिया गया है और काम पूरा करे बिना ही टोल टैक्स वसूला जा रहा है, जिसके कारण लोगों को असुविधा हो रही है।

अतः मैं आपके माध्यम से माननीय मंत्री जी से अनुरोध करूंगा कि उक्त विषय की जांच करके बचे हुए काम को यथाशीघ्र पूरा करने का निर्देश दें तथा काम पूरा होने तक राजमार्ग पर टोल टैक्स लेना बंद करने हेतु आवश्यक दिशा निर्देश संबंधित विभाग को देने का कष्ट करें।

(xii) Need to amend the Bombay Port Trust Act, 1879 in order to enable the Municipal Corporation of Greater Mumbai to levy property tax either on the basis of the capital value of the properties or their rateable value

DR. SANJEEV GANESH NAIK (THANE): Under the Mumbai Municipal Corporation Act, 1988, property tax is levied on the basis of rateable value of the property-value of the property. This Act has now been amended by the Maharashtra Act No. XI of 2009 dated the 13th April, 2009 to provide for an option to the Municipal Corporation of Greater Mumbai for levying property tax either on the basis of the Capital value of properties or their rateable value. In order to bring in force the above amendment, the Central Act of the Bombay Port Trust Act, 1879 has been sent to the Government of India vide letter No. BMC-1005/185/CR24/UD-32 dated 30th June 2006. But the matter is pending with Government of India for a long. I, therefore, urge upon the Government to amend the Bombay Port Trust Act, 1879 as proposed at the earliest.

(xiii) Need to open a Kendriya Vidyalaya in Pudukottai district, Tamil Nadu

SHRI P. KUMAR (TIRUCHIRAPPALLI): Pudukottai in Tamil Nadu is the largest district in the State of Tamil Nadu. This district is having a large number of colleges which provide a great platform for quality education in the field of engineering, arts, social science, law, commerce and journalism. Moreover, large number of Central Government offices and Public Sector Units are located in Pudukkottai district and the families of Defence personnel are also settled there.

The Government of India has started Kendriya Vidyalayas with the objective of providing educational facilities of a unique standard throughout the country to the children of Central Government employees whose jobs are transferable. Recently, the Union Government has decided to set up 107 new Kendriya Vidyalayas in various parts of the country. However, Pudukottai is not having any Kendriya Vidyalaya. There is, therefore, an urgent need to set up one such Kendriya Vidyalaya in Pudukottai which is a long-pending demand of the people of this district.

I, therefore, urge upon the Union Government to set up a Kendriya Vidyalaya in Pudukottai district of Tamil Nadu at the earliest.

... (Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet at 11 o'clock tomorrow, the 25th of November, 2010.

12.03 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, November 25, 2010/Agrahayana 4, 1932 (Saka).*

